

Name of the company	Item	Capacity covered by COB licence per annum
	10. Oxytetracycline liquid inj. 10 ml. (vet.)	0.58
	11. Oxytetracycline liquid inj. 30 ml. (vet.)	0.40
	12. Tetracycline Hcl. caps. (250 mg.)	2,127
	13. Oxytetracycline Hcl. caps. (250 mg.)	222
	14. Idifulvin tabs.	29

Expansion in capacity for Betamethasone to M/s. Glaxo Ltd.

786. SHRIMATI AZIZA IMAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that at the time of granting expansion in capacity for Betamethasone to M/s. Glaxo, it was known that Glaxo is producing this drug from imported intermediates/penultimates;

(b) how was production from intermediates classified as involving high technology and whether entire production of Glaxo for Betamethasone have been taken into consideration for determining foreign equity level under Foreign Exchange Regulation Act; and

(c) whether it is a fact that Government are considering a proposal to allow this company to retain higher foreign equity in spite of the fact that the imports of this company far exceed the exports?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Glaxo's production of Betamethasone is mostly from the basic stage. However, they have utilised certain quantities of imported Triene during the last three years in order to overcome some production problem in their plant. The letter of Intent for the expansion

in the manufacture of Betamethasone is subject to the condition that the manufacture shall be from the basic stage.

(b) The High Level Committee classified the production of Betamethasone from D. P. A. as involving high technology. The permissible level of foreign equity under Foreign Exchange Regulation Act has been determined in accordance with para 17 of the Drug Policy Statement and the FERA guidelines.

(c) No, Sir

Production of poor quality drug by M/s. Glaxo

787. DR. JOSEPH LEON D'SOUZA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his attention has been drawn to an article published in January 1982 issue of IMPRINT concerning certain mal and unethical practices followed by M/s Glaxo Ltd by offering poor quality products and re-introduction of calcigost in B12 injections;

(b) what are the drugs banned in other countries which are still being sold by M/s. Glaxo Ltd. in the country;

(c) whether instances of profiteering on the sale of Betamethasone based formulations and Macraberin Forte ampoules have also come to the notice of his Ministry; and

(d) whether any instances of transfer prices which resulted in loss to the country have also come to his notice in respect of M/s. Glaxo Labs, and other foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Information as to whether M/s Glasp Laboratories (India) Limited are selling any items banned for import in other countries is being collected and would be laid on the Table of the House.

(c) After the commencement of Drugs (Prices Control) Order 1979, it has been found that as against the declared price of M/s. Glaxo Laboratories (India) Ltd. under Drugs (Prices Control) Order 1970 of Rs. 225.00 per gram of Betamethasone Disodium Phosphate, the company had based their formulation prices from 1970 on a price of Rs. 236.84 per gram. Information regarding Macrabarin Forte Ampoule is being collected and would be laid on the Table of the Rajya Sabha.

(d) No instance of transfer price of M/s. Glaxo Laboratories (India) Limited or any other foreign company has come to the notice of the Government. However the Committee set-up by the Government to investigate into the allegations of unduly large profits of foreign drug companies which submitted its report on 4th September 1979 found that there have been large variations between maximum and minimum prices paid for particular chemicals of similar or identical specifications and packaging imported in a similar period. The Committee also found that these variations do not appear specific to imports from associated companies and they do not provide evidence of transfer pricing per-se.

Liberal import policy for Salbutamol

788. DR. JOSEPH LEON D'SOUZA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 2643 given in the Rajya Sabha on 21st December, 1981 and state:

(a) whether it is a fact that figure* of import of Salbutamol for the year 1978-79 are not correct and that imports at present are taking place due to the liberal import policy of Government, and

(b) whether it is also a fact that Indian producers of Salbutamol are carrying heavy stocks and they have approached Government for total ban on the import of Salbutamol?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) On detailed scrutiny it has been found out that the correct figure of import of Salbutamol for the year 1978-79 is "273,548 kgs" and not "1772.05 kgs." as given in reply of Unstarred Question No. 2643 for 21.12.1981.

Keeping in view the factors like demand, domestic availability, import of Salbutamol etc. this drug has been shifted in November 1981 from the O.G.L List to Appendices 5 and 20 of the Import Policy, 1981-82.

M/s. Chemical Industrial and Pharmaceuticals Labs. Ltd, intimated on 25-1-1982 that they hold a stock of 198 kgs. Salbutamol and represented *inter alia* that an absolute ban should be imposed on import of this drug. This representation is under consideration.